

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NO. 275 OF 2015 IN**  
**DFR NO. 1369 OF 2015**

**Dated: 2<sup>nd</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jaiprakash Power Ventures Ltd.**

**..... Appellant (s)**

**Versus**

**Madhya Pradesh Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh  
Mr. Anuj P. Agarwala

Counsel for the Respondent(s) : Mr. G. Umapathy  
Ms. Mekhala for R-2

Mr. Paramhans for  
Mr. C.K. Rai for R-1

**ORDER**

**IA NO. 275 OF 2015**  
***(Appl. for condonation of delay)***

There is 173 days delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

All the respondent have been served and affidavit of service has been filed. Mr. Paramhans appears for respondent No.1 and Ms. Mekhala appears for respondent No.2.

We have heard learned counsel for the applicant and learned counsel for respondent No.2 and perused the explanation offered by the applicant. We find that the applicant had filed a review petition seeking review of the impugned order. Time was spent in prosecuting the review petition.

In the circumstances, in our opinion explanation offered by the applicant deserves to be accepted. Hence, the delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list it on 10.02.2016.

**(I.J. Kapoor)**  
**Technical Member**

ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**